

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 423
ANSWERED ON 19TH JULY, 2018

CAB AGGREGATOR SERVICES

423. SHRI PONGULETI SRINIVASA REDDY

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether regular users of cab aggregator services can expect waiting times to shrink as some States like Karnataka propose to remove condition of commercial licence , if so, the details thereof, State-wise;
- (b) whether the Government has come out with an advisory asking State Governments to comply with the orders, if so, the details thereof and implementation by each State in this regard;
- (c) violations if any noticed in its implementation and action taken thereon; and
- (d) the views of the taxi operators associations in the country in this regard?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI MANSUKH L. MANDAVIYA)

(a) & (b) Transportation by Road is a State Subject under the Seventh Schedule to the Constitution of India. However, the Ministry of Road Transport & Highways had constituted a Committee to look into the various permits and formulate a draft scheme. The Committee submitted the report proposing taxi policy guidelines to promote urban mobility in the month of December, 2016. The report has been accepted by the Government. Copy of the report is available on the website of the Ministry of Road Transport & Highways (www.morth.nic.in). It has been shared with the States.

(c) & (d) No Madam. No specific information is available in this regard.
